

**IN THE SUPREME COURT OF INDIA**  
**INHERENT JURISDICTION**  
**REVIEW PETITION (CRL.) NO. \_\_\_\_\_ OF 2024**  
**[Diary No.3732 of 2024]**  
**IN**  
**Criminal Appeal No.2779 OF 2023**

M/s. Alliance University & Anr. ....Petitioners

Versus

Pavana Dibbur & Anr. ....Respondents

**WITH**  
**REVIEW PETITION (CRL.) NO. \_\_\_\_\_ OF 2024**  
**[Diary No.8027 of 2024]**  
**IN**  
**Criminal Appeal No.2779 OF 2023**

**ORDER**

Application for permission to file review petition is allowed.

Applications seeking hearing of the review petitions in Open Court are rejected.

Delay condoned.

We have perused the Judgment and Order dated 29<sup>th</sup> November 2023 which has been sought to be reviewed.

There is no error apparent on the record. Even otherwise, there is no ground for review.

Review Petitions are dismissed.

.....**J.**  
**[ABHAY S. OKA]**

.....**J.**  
**[PANKAJ MITHAL]**

**New Delhi.**  
**March 19, 2024.**

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

REVIEW PETITION (CRIMINAL) Diary No(s). 3732/2024  
in CrI.A. No.2779/2023

M/S ALLIANCE UNIVERSITY & ANR.

Petitioner(s)

VERSUS

PAVANA DIBBUR & ANR.

Respondent(s)

(IA No. 19205/2024 - APPLICATION FOR LISTING REVIEW PETITION IN  
OPEN COURT

IA No. 19204/2024 - APPLICATION FOR PERMISSION TO FILE REVIEW  
PETITION

IA No. 19206/2024 - CONDONATION OF DELAY IN FILING)

WITH Diary No(s). 8027/2024

(IA No. 44164/2024 - CONDONATION OF DELAY IN FILING

IA No. 44163/2024 - EX-PARTE STAY

IA No. 44161/2024 - ORAL HEARING)

Date : 19-03-2024 These matters were circulated today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE PANKAJ MITHAL

By Circulation

UPON perusing the papers the Court made the following  
O R D E R

The review petitions are dismissed in terms of the  
signed order.

Pending application also stands disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER

(Signed order is placed on the file.)